

1979-80 and 1980-81 (upto October, 1980) is as follows:

	Qty: In Tonnes	
	Value:	Rs. Lakhs
	Qty.	Value
1979-80	4875	9173.72
1980-81 (upto Oct. 1980)	16733	4627.00

(Source-CCI&E & MMTTC).

Export of Footwear

5447. SHRI OSCAR FERANDES:
Will the Minister of COMMERCE be pleased to state:

(a) the quantum of footwear in terms of number and value, being exported to other countries; and

(b) what steps are being taken to increase exports as against the demand in other countries?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA): (a) Export of leather footwear during April, 1981—January, 1982, was of the order of Rs. 160.07 million. Export statistics in terms of quantity are not maintained for footwear.

(b) Government has taken a number of steps to boost up exports of leather footwear, which include grant of incentives on exports such as cash compensatory support and air freight subsidy, liberal policy for import leather footwear machineries by placing them under OGL, etc. Footwear has been included in the list of products, which are eligible for special facilities on ground of 100 per cent exports. Besides, Export Promotion Councils for leather and leather trade participate in important international fairs and exhibitions abroad with a view to facilitating export promotion.

Sale of past performance quota to new Garment Export Companies in Blackmarket

5448. SHRI N. SOUNDARARJAN:
Will the Minister of COMMERCE be pleased to state:

(a) whether Government are aware that many Garment Export Companies are selling their past performance quota to new export companies at high rates in blackmarket;

(b) if so, the steps taken by the Centre to check these kinds of activities and cancel the quota of the misusing export companies and allot them to new units in order to unearth black money as well as encourage new export units; and

(c) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA): (a) In terms of the Garment Quota Distribution Policy for 1982, past performance quotas are transferable to registered exporters subject to restrictions and conditions. The terms of the transfer are mutually settled between the exporters concerned. A record of quantities transferred is maintained by the Apparel's Export Promotion Council. The Policy provides for penalties in the case of non-utilisation of past performance quota.

(b) and (c). Do not arise.